

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 227 of 2019

IN THE MATTER OF:

Peoples International & Services Pvt. Ltd. & Anr. ...Appellants

Versus

Alliance Industries Ltd. & Ors. ...Respondents

Present:

For Appellant: Mr. Amalpushp Shroti and Ankit Dubey, Advocates

For Respondent: Mr. Harish V. Shankar and Ms. Gulabsa, Advocates (R-3)

With

Company Appeal (AT) No. 228 of 2019

IN THE MATTER OF:

P.G.H. International Private Limited ...Appellant

Versus

Ashok Kumar Khosla & Ors. ...Respondents

Present:

For Appellant: Mr. Amalpushp Shroti and Ankit Dubey, Advocates

For Respondent: Mr. Harish V. Shankar and Ms. Gulabsa, Advocates (R-3)

With

Company Appeal (AT) No. 229 of 2019

IN THE MATTER OF:

People General Hospital Private Limited & Anr. ...Appellants

Versus

Alliance Industries Ltd. & Ors. ...Respondents

Present:

For Appellant: Mr. Amalpushp Shroti and Ankit Dubey, Advocates

For Respondent: Mr. Harish V. Shankar and Ms. Gulabsa, Advocates (R-3)

ORDER

03.02.2020 In compliance of order dated 17th January, 2020, it is stated that Ministry of Corporate Affairs has not put on record, the order regarding making Bench at Indore, Madhya Pradesh functional. Registry to inform the concerned Assistant Director referred in the order dated 17th January, 2020, the next date for necessary compliance.

List these Appeals on **17th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

pks/md